

A committee of State Ministers of Panchayati Raj on rotation basis will meet in different states and exchange experience and views.

11. In order to promote wide dissemination of information and knowledge on the panchayat system and to spread awariness among the people, it was agreed to prepare publicity material in local languages and arrange for its wide-spread distribution. Further, holding of conventions/seminars/sampelans etc. to highlight the salient features of the panchayat system at the state, district and block levels was recommended.

12. It was necessary to impart adequate training to all functionaries involved in the panchayati raj system at every level. In order to do this, the existing panchayati raj training centres at different levels require to be revitalised and strengthened in their capabilities. A comprehensive calander of training programmes to impart training to all important functionaries should be formulated from 1993-94 onwards.

13. The conference appreciated the efforts of NIRD in preparing a suggestive framework of the Panchayat Bill and circulating the same during the conference. It was agreed that this framework could be revised keeping in view the suggestion made at this conference and the comments that the state Governments may send in due course.

14. The conference recommended that the state may use the electoral rolls now used for the Parliament/Assembly elections, for the Panchayat elections also. This would reduce the cost of such election considerably.

15. The conference felt that while the mandatory provisions of the constitutions (73rd Amendment) Act will be included in the State Legislations, the discretionary features of the Amendment provide sufficient flexibility to take into account the variability and diversity among the States.

Funds for Water Resources under Jawahar Rozgar Yojna

4435. SHRI KASHIRAM RANA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government have provided funds to the Government of Gujarat for implementing the schemes to augment water resources under the Jawahar Rozgar Yojana; and

(b) if so, the details of the funds provided during the last three years

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI RAMESHWAR THAKUR) :

(a) The Union Government have provided funds to the Government of Gujarat as well as other States/UTs. for the implementation of Million Wells Scheme (MWS). The MWS a sub-scheme of Jawahar Rozgar Yojna, (JRY) is basically meant for providing open irrigation wells, free of cost, to small and marginal farmers below the poverty line, belonging to SCs/STs and freed bonded labourers. 20% of the total JRY resources are earmarked for the implementation of MWS.

(b) Funds provided by the Government of India for implementation of MWS to the State of Gujarat during the last three years are as follows :

Year	Release made as Central Share of assistance under MWS (Rs. Lakhs)
1990-91	1294.51
1991-92	887.58
1992-93	2067.38

(Translation)

Allegations Against CBI Officers

4436. SHRIMATI PRATIBHA DEVI-SINGH PATIL :

Will the PRIME MINISTER be pleased to state :

(a) whether several C.B.I. Officers are alleged to have been involved in corrupt practices ;

(b) if so, the number of such cases detected during each of the last three years ;

(c) the details of action taken against them; and

(d) the precautionary measures the Government propose to take to avoid such incidents in future ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC-GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS) (SHRI-MATI MARGARET ALVA) : (a) and (b) The yearwise break-up of the cases registered against C.B.I. officers on the allegation of indulging in corrupt practices is as under —

Year	No. of cases
1990	1
1991	5
1992	3
1993 (upto July)	Nil

(c) In 3 cases charge sheets have been filed in the court of law. In 4 cases Regular Departmental Action has been recommended and 2 cases are under investigation.

(d) The existing arrangements are found to be satisfactory to take care of such cases.

(English)

Rajiv Gandhi Drinking Water Mission in Maharashtra

4437. PROF. ASHOK ANANDRAO DESHMUKH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Maharashtra has submitted any proposals to the Union Government for providing safe and adequate drinking water in the villages of Maharashtra under the Rajiv Gandhi Drinking Water Mission ;

(b) if so, the details thereof and the action taken by the Government in this regard; and

(c) the time by which these proposals are likely to be approved ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL) : (a) Yes, Sir.

(b) The following three proposals were received from the Government of Maharashtra :—

(1) Relaxation regarding level of water supply ;

(2) Relaxation of per capita cost norms ;

(3) Relaxation of criteria for tackling villages already covered in view of drought conditions.

The proposal at S.No. 2 is under consideration. The proposal at S. No. 3 was approved. As regards the first proposal, the State Government was informed that the proposed relaxation can be considered after all villages/habitations are covered as per the existing norm of 40 litres per capita per day.

(c) The pending proposal at S. No. 2 is likely to be cleared within a period of 15 days.

Rehabilitation of Jhuggi Dwellers

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4438. SHRI V. SREENIVASA PRASAD :

SHRI TARA CHAND KHANDELWAL :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Administration has a proposal to create special squatting zones to rehabilitate jhuggi dwellers ;

(b) if so, the details thereof ;

(c) whether the Delhi Administration propose to shift all the jhuggi clusters in these zones; and

(d) if so, the time by which the task is likely to be completed ?